

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1832

ANSWERED ON:04.08.2005

OUTSTANDING AMOUNTS AGAINST PRIVATE AIRLINES

Patel Shri Jivabhai Ambalal;Singh Deo Smt. Sangeeta Kumari

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any dues to the Government are outstanding from the private airlines;
- (b) if so, the details of the outstanding amounts against the private airlines as on 31st March, 2005 airline-wise;
- (c) whether any steps have been taken by the Government to recover the outstanding amounts from the private airlines;
- (d) if so, the details in this regard;
- (e) whether the Government has adjusted the security deposits of some of the private airlines for recovering the outstanding amounts; and
- (f) if so, the details thereof?

Answer

- MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a)&(b) : Yes, Sir. Dues as on March 31, 2005 from various private airlines (Rupees in lakhs) are as follows: Jet Airways - 2437.90, Sahara Airlines - 1115.25, East West Airlines - 1622, NEPC Airlines - 354.98, Skyline NEPC - 166.10, Elbee Airlines - 95.76, Continental Aviation - 184, VIF Airways - 24.79, Archana Airways - 39.22, Air Deccan - 628.05, Jagson Airlines - 114.18, Blue Dart - 36.33, Gujrat Airways 11.47, Mesco Airlines - 306.23 and UP Airways - 14.28

(c) & (d) : Dues are monitored regularly by Airports Authority of India and action through Legal/Arbitration/ Public Premises(PPE) Act are taken wherever necessary. Besides, interest is levied for the over-due period on defaulting airlines and they are put on operation on Cash & Carry basis.

(e): Yes, Sir.

(f): Details are being collected.